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(5) A copy of Notification S.R.O. No. 354/66, published in Kerala Gazette dated the 20th September, 1966, making certain amendment to the Kerala Land Development Schemes Rules, 1964, under sub-section (2) of section 33 of the Kerala Land Development Act, 1964, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-7311/66].

Shri Hari Vishnu Kamath (Hoshangabad): On a point of clarification of this item. I am glad, this convention has been established that a statement showing reasons for delay is also laid on the Table, but in conformity with the salutary directive you have given in connection with other statements, a copy of the statement may be made available in the Notice Office so that we can go through it and see whether it is satisfactory or not and raise questions on it; otherwise, it will become stale by the time we get it tomorrow.

12.10 hrs.

PUBLIC ACCOUNTS COMMITTEE

(SIXTIETH REPORT)

Shri Morarka: Sir, I beg to present the Sixtieth Report of the Public Accounts Committee on Para 57 of Audit Report (Civil), 1966—Excess payment and avoidable expenditure relating to the Ministry of Home Affairs.

12,10-1/4 hrs.

MOTION UNDER RULE 109 RE. DEBATE ON REPRESENTATION OF PEOPLE (AMENDMENT) BILL AND CONSTITUTION (TWENTY-FIRST AMENDMENT) BILL

Th Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha): Sir, I beg to move: "That the debate on the Constitution (Twenty-first Amendment) Bill, 1966, and the Representation of the People (Amendment) Bill, 1966, be adjourned."

Mr. Speaker: It is being opposed. Does he want to give any reasons for it.

भी प्रकाशवीर शास्त्री (विजनोर): कहां वनाव स्वगित करने का इरादा तो नहीं हैं ?

Shri Satya Narayan Sinha: The only reason which I have told you and which, I am told, my colleague, Shri Rao, has discussed with some of the Opposition Members also......

Shri Hari Vishnu Kamath (Hoshangabad): Mentioned, not discussed.

Shri Satya Narayan Sinha: I stand corrected. Most of our Members from UP and Bihar, because there were three days' holidays, have gone to their constituencies. You know the situation there.... (Interruption).

की हुकम चन्द कछवाय (देवास) : क्या सरकार इस प्राड़ में चुनाव को तो मागे बढाने वाली नहीं है ?

Shri Satya Narayan Sinha: They are drought affected areas. Everybody says that the situation in eastern UP and Bihar is terrible.

भी मधुलिमये (मुंगेर) ः सरकार उस के लिए क्या कर रही है ?

श्वी बांगड़ी (हिसार) ः वहां पर तो सरकार ख़ाना-जंगी के हालात पैदा कर रही

है।

श्वी शिव नारायण (बांसी) : ग्रब तो पानी बरस गया है।

प्रध्यक्ष महोदय : पानी बरसना चाहिए, ताकि शांति हो ।

Shri Satya Narayan Sinha: My hon. friend, Shri Madhu Limaye, asked me what we are doing. Both

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[Shri Satya Narayan Sinha] of us are doing nothing. Because they have already gone, Shri Madhu Limaye should also have been there... (Interruption)

श्वी मधु लिमये : जब हम जायेंगे, तो इन को तंग करने के लिए जायेंगे, इन की मदद करने के लिए नहीं जायेंगे ।

श्वी सत्य नारायण सिंह : माननीय सदस्य इमारी मदद न करें, लेकिन वह बेचारे गरीब लोगों की मदद तो करे।

I am just asking for a few days' time. We have to put through this amendment, because without it we cannot hold the elections, in both the Houses. I hope, by four or five days time a large number of friends, who have gone to UP and Bihar, will be back here. It is not very material either if we take it up five days later. If it causes inconvenience to some hon. Members opposit because of their certain programmes, I am very sorry for it.

श्री हुकम चन्द्र कछवाय . चुनाव तो होंगे न ?

श्री मध् लिमये : श्रघ्यक्ष महोदय, यह जो प्रस्ताव मंसदीय काय मंत्री ने रखा है उस का मैं डट कर विरोध करना चाहता हं। इसलिए कि इधर दो सत्नों से इस बात का हम लोगों को सबूत मिला है कि यह सरकार म्रीर यह सरकारी दल इतना ग्रयोग्य म्रीर नालायक हो चुका है कि मंविधान में परिवर्तन करने वाले विधेयक तो ये लाते हैं लेकिन इस के लिए जो ग्रावस्थक बहमत सदन में रखना चाहिए यह रखने का काम यह दल कर नहीं सकता है । पिछली बार भी श्राप को याद होगा, ग्रध्यक्ष महोदय कि पंजाब की पूनर्रचना के संबंध में ग्रीर उस से जो संविधान का परिवर्तन निकला या उस पर भी जब यहां मतदान हम्रा तो पता चला कि सदन में जो बहुमत ग्रावश्यक है वह नहीं है ग्रौर ग्राज भी हम यही स्थिति देवते हैं, यही हालत देखते हैं

कि ८ ह संविधान में परिवर्तन करने वाला विघेयक पास करने के लिए प्रावझ्यक बहुन्संच्या सदन में नहीं है । इसलिए सरकार की प्रयोग्यता बिल्कुल साफ हो गई है प्रौर इसलिए हम इस का विरोध हम करना चाहते हैं । इस की बिल्कुल इजाजत नहीं देनी चाहिए । या तो इस बिल को सरकार तुरन्त ले लें, नहीं तो इसमें परिवर्तन न करते हुए जो पुराना संविधान है, पुराना कानून है उसी के प्राधार पर प्रागे बढें ।

Shri H. N. Mukerjee (Calcutta Central): I think, it is rather a serious matter which my friend the Minister of Parliamentary Affairs has suggested. He had even initially intended to move it without a speech because he considers that this matter would just be put over the House as it were. I do not understand why this Government takes such a frivolous attitude in regard to parliamentary business. I know and the country realises that as far as its character as the executive Government is concerned, it has covered itself with ignominy, in a manner which the country will not easily forget or forgive. Even in arranging the business of the House, this Government shows such infinite ineptitude that something really ought to be done about it. But Parliament as such has a certain entity of its own and when this kind of thing is sought to be done, then something ought to be done. Why is it that we are told too often by the Minister of Parliamentary Affairs that they cannot sit beyond a particular date, that they have a very tight programme, that all of us, on this side, ask for the discussion of one thing or the other or we want to eat into the time which the country is paying for at a certain rate? We are too often told about these things. But in regard to a very simple thing they come and say, we have to postpone it and the only reason they suggest is that many of their colleagues in this House have gone to Bihar and Uttar Pradesh-God bless them; they have

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done a right thing—to see with their own eyes as to what exactly is happening in that part of the country. I do not understand why the business of the House is sought to be held up because some people have gone to their constituencies. Too many cooks spoil the dinner—there is no dinner cooking in that part of the country and yet these people have gone to that area only in order to give an excuse to this Government—heaven knows for what reason.

I want to put it that it is a very serious proposition. When particularly a matter relative to a Constitutional amendment is put on the agenda, when a matter relative to the Representation of the People is being discussed, Government should approach the subject a great deal more seriously and, therefore, there is no reason why we cannot proceed with this business. It is Government's fault that they cannot mobilise sufficient support from the point of view of the requirement of a Constitutional amendment and I feel-I am sure the country will agree with me-that in regard to execution and so also in regard to legislation, this Government is a monument of ineptitude and from that point of view, this motion should not be accepted by the House.

Shri U. M. Trivedi (Mandsaur): Sir, the motion moved by the Minister of Parliamentary Affairs appears to be ridiculous because he himself had moved a motion that this business will not be taken up on Monday but will be taken up on Tuesday. Just because his friends and his colleagues are out somewhere in Uttar Pradesh and Bihar—we had also to go to our constituencies and go to our houses and had to run to come back here; we were also observing some necessary festivals—this is being postponed.

The point to be considered is this. Does the Constitution provide that there would be voting on a bill only when the majority is there? Is that the provision? The provision is that the bill will be considered and according to that provision, when the bill comes up for consideration, there cannot be any adjournment for the sake of taking votes. If that constitutional position is there, I say that it is highly disgraceful for the Government toask that let the majority collect here. let there be a gallery first and then we will put it to the vote. I do not know whether any House will agree to a proposition of this type. I say that this motion is neither a legal motion nor a morally correct one, nor a constitutional one. I would therefore, suggest that this motion, if we are all in our proper senses, must be thrown out

Shri Hari Vishnu Kamath: Sir, the motion before the House is not an innocuous one as the Minister of Parliamentary Affairs and the Leader of the House has sought to make it out to be but a very serious matter in all conscience. I am constrained to say that the Congress Parliamentary Party is fast becoming a helpless victim of vacillation and indecision ...

Shri Hanumanthaiya (Bangalore City): No. no.

Shri Hari Vishnu Kamath: You may say, "No, no" but I say, "yes, yes,".

If the reports are correct, one of the Cabinet Ministers in Calcutta said yesterday that they have made a mess of the country's affairs and that they are responsible for the country's mess. But now it appears that they are making a mess of Parliament also. They evoke indignation, no doubt, but sometimes they evoke more pity than anger. I would invite your attention to the fact that in this process, they show scant regard for you also. It is highly objectionable, if not heinous, if not pernicious.

Sir, I would like to read out, by your leave, what happened in the House on Thursday last when this matter was discussed. My hon. friend, Shri H. C. Mathur, raised this matter.

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Mr. Speaker: He should be grief.

Shri Hari Vishnu Kamath: I want to read this because the way they have gone about the business is wholly unparliamentary and it should be objected to seriously. The record says:

"Shri Harish Chandra Mathur: May we know when voting is to take place so that we can be present?

Mr. Speaker: If this is accepted, voting can take place on Monday morning."

Then, Shri Jaganatha Rao—he is hiding behind the Minister of Parliamentary Affairs . . . (Interruption) said:

"Shri Jaganatha Rao: There are three holidays intervening with Diwali...

-he perhaps meant between now and Diwali; that is a minor point . . . (Interruption) I just mentioned it in passing . . . (Interruption).

Mr. Speaker: He should be brief.

Shri Hari Vishnu Kamath: The House is taking keen interest in that. How can I help? He went on to say:

"Many Members may not be back here on Monday. So I would request you to postpone the voting to Tuesday."

You said 'Monday' and he requested you to postpone it to Tuesday and you—you were accommodating them; not merely they but the House also said:

"If that is the desire of the House, I have no objection. Then, we can take up some other business on Monday and have it on Tuesday."

Then, I said, in all humility, . (Interruption)

Shri Hem Barus (Gauhati): That is always done.

Shri Hari Vishnu Kamath: but in all earnestness:

"This is a bad precedent."

I objected to that.

I said that the Government must have its business properly arranged. Then you were good enough to say that the Members may be going on three days' holidays for Diwali. You also recognised their desire.

Mr. Speaker: Yes.

Shri Hari Vishnu Kamath: So, you said, we will have it on Tuesday and some other business on Monday. Again you repeated it.

Mr. Speaker: Yes; I remember I have.

Shri Hari Vishnu Kamath: This is a serious matter. I do not know why you seem to take it so lightly.

Mr. Speaker: I am not taking it lightly.

Shri Hari Vishnu Kamath: I am reading from the script. Then it was my friend, Mr. Bibhuti Misra, who raised the point that it would be difficult for them to come back within such a short time. But the final decision of Mr. Speaker—that is how it ends—is:

"Now it would be on Tuesday."

For the third time you said that it would be on Tuesday and there the matter ended. Nobody objected, nobody said anything after that. Neither the Minister of Parliamentary Affairs, the Leader, nor his Deputy, nor the Prime Minister—I do not know whether she was here at that time suggested any change in the ,programme. Now what have they come before this House for?

We do not dispute the members' right to be out in their constituencies to meet the people, but, Sir, is the business of the House, is the business of Parliament, to be tailored to suit

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the needs of some members of the Congress Parliamentary Party? τ want to know this. The Constitution (Twenty-first Amendment) Bill has been before this House. There is an important aspect of the matter. I referred to it when I spoke on the Bill the other day. The Representation of the People (Amendment) Bill deals with two Acts, the 1950 Act and the 1951 Act and the rule-making section of the 1950 Act, section 28. and the rule-making section of the 1951 Act, section 169, are not being amended. According to those sections, the rules made by the Government in consultation with the Election Commission have got to be laid before each House of Parliament for such modification as Parliament may deem necessary. What will happen I do not after this postponement? know when they are taking it up again, whether it is on the next Tuesday or Wednesday. Barely a week is left after that, before this House adjourns sine die. Then what will happen to the rules? They will frame the rules behind the back of Parliament and go into elections,

Mr. Speaker: He may try to conclude now.

Shri Hari Vishnu Kamath: You must give me more time.

Mr. Speaker: He should try to finish....

Shri Hari Vishnu Kamath: I know the value of time. This is a very serious matter. I will take two more minutes.

I will ask the Government now whether they can give a categorical assurance that in spite of this delay brought about by their own bungling, by their own ineptitude, by their own shortinefficiency, by their own lack sightedness, by their own of vision, which has condemned themthey stand self-condemned-they will bring the rules, which are so vital for free and fair elections, in this House before the House adjourns and get them passed by the House and modified by the House. If they can, then we may take that into consideration, but we would not pardon them for this lapse; they cannot be pardoned.

One word more and I am done. The Leader of the House referred to the fact that many members have gone out to Bihar and U.P. Just because the business of the Parliament is now adjusted to suit the needs of his own Party men, will he give this assurance? Suppose, on some future occasion, some trouble arises in some States with which we are concerned or some of my friends on the Opposition are concerned and we all go out. Will he give the assurance that the business of the House will then be adjusted and accommodated to suit our convenience also? It is not a oneparty affair; it is not a one-party affair, but a democratic Parliament. All Parties are represented in a democratic Parliament. This is not a totalitarian Parliament. Let him give Will he adjust that assurance also, the business to suit our needs also? If he would, then we shall consider this matter. Otherwise, we shall ask for a division on this motion and throw out this motion if we can.

Shri S. M. Banerjee (Kanpur): I have only two points. One is what Shri Kamath has very ably argued about...

Shri Nath Pai (Rajapur): Eloquently.

Shri S. M. Banerjee: Certainly, he has argued very eloquently about it. Tuesday was the last day fixed after consultation with you and after your observations were made. Certain observations were made by us also. The hon. Minister knew that day that this was being postponed because there was not the requisite majority required to amend the Constitution. We agreed to have it on Tuesday.

Now, what has happened is this. You may kindly see the foot-note in the Order Paper, which reads thus: [Shri S. M. Banerjee]

"Not to be taken up in case the motion at item No. 6 is adopted."

What is not to be taken up? The items not to be taken up are the Constitution (Twenty-First) Amendment Bill and the Representation of the People (Amendment) Bill. You know that there are numerous amendments which have been tabled to these Bills by Members belonging to various political parties, and naturally these are very important.

As regards the question of loss of time, I would submit that whenever we demand a discussion either on students' unrest or on anything else, we are immediately told that he is having a tight-rope-walking and there is no time; but even yesterday, the House had been adjourned for lack of quorum for half an hour. Is that not loss of time? Twice during the last one week, within seven days, the House has had to be adjourned for lack of quorum.

I fully agree that the Members have every right to go to their constituencies and attend particularly to the needs of drought-affected areas. But I am seeing here the faces of all those Members from UP who hail from the districts which are the worst affected; the Members from Ghazipur, Deoria, Gorakpur are all here.

I submit, therefore, that the debate on these Bills is being adjourned only to suit the convenience of the ruling party, because some of their Members have gone to Bihar and UP just for getting tickets for the future elections. If that be so, then the debate should not be postponed at all.

An hon. Member: Question.

Shri S. M. Banerjee: There is no question about it; it is a fact. They are waiting for it and they are trying for it. I can assure my hon. friend of that.

Therefore, I only plead that the debate should not be postponed. If it is going to be postponed, let the hon. Minister of Parliamentary Affairs give a definite undertaking here that the rules will definitely follow and will be laid on the Table of the House before the dates of the elections.

भी काशी राम गुप्त (प्रलवर) : श्राप्यक्ष महोदय, सेदन के नेता ने जो सुझाव रखा है, मैं उसका विरोध इसलिए कर रहा हूं कि उनकी बातों में वास्तविकता नहीं है। वास्तविकता यह है कि उत्तर प्रदेश ग्रौर विहार में कांग्रेस के झगड़ों ग्रौर टिक्टों के चक्कर में वे लोग वहां गये हुए हैं, सुखे के कारण नहीं गये हैं।

दूसरी बात यह है कि इस को सोमबार तक के लिए इस लिए पोस्टपोन किया था कि उस वक्त तक वे लोग आ जायेंगे, इस के ग्रलावा संख्या की जो बात कही जाती है कि इस के लिए आधी संख्या होनी चाहिए. मैं इस वक्त हाउस में देख रहा हं कि पर्याप्त संख्या यहां पर मोजद है, कुछ लोग जो इधर उधर होंगे वे यहां पर आजायेंगे । सामने म्राज जितने मंत्री लोग यहां पर दिखाई देरहे हैं, इतने कभी दिखते नहीं थे। सब विरोधी पक्ष के सब मौजुद हैं। इसलिए इस प्रकार की दलील देना ठीक नहीं है। इस में एक व्यावहारिक कठिनाई भी यह धायेगी--इस वक्त 5-6 दिन की बात क'ते हैं. लेकिन उस वक्त फिर कुछ स्रोर इम्राउँट बातें आ जायेंगी। जैसा मेरे एक साथी ने कहा, मुझे यह लगता है कि इनकी नीयत चुनाव को म्रागे सरकाने की है। इतलिए इन शब्दों के साथ मैं इस का तीब विरोध करता हुं।

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भी किशन पटनायक (सम्बलपुर) : प्राध्यक्ष महोदय, जिस समय एडजानं मेन्ट मोगन हाउस में लिया जाता है, प्रौर उस समय यदि हणरे पास प्रचास ग्रादमी नहीं होते हैं, तो हमें उस वक्त टाइम मांगने की गुंजाइग नहीं दी जाती है। इसलिए मेरा निवेदन यह है कि यदि इसको हाजरी की वजह से ग्रागे सरकाया जा रहा है, तो यदि ऐसे मौके पर हम लोग भी समय मांगेंगे तो उस समय ग्राप उस पर विचार करेंगे... (म्यवधान) ।

Shri Satya Narayan Sinha: I am not surprised at the turn....

श्वी बागड़ी : प्रध्यक्ष महोदय, मैं प्रापके द्वारा सदन के नेता से कहूंगा कि वे दल के स्वायं के प्रन्दर ग्रा कर सविधान का जो विधेयक है, उसको न टालें प्रौर में उन से प्ररील करूंगा कि वह इस विधेयक को जो यहां पर रखा हुआ्रा है, उसको पास करें ताकि सदन की मर्यादा कायम रह सके ।

Shri R. S. Pandey (Guna): Certain constitutional points have been raised by the Opposition. The House is very anxious to hear the Law Minister.

Shri Satya Narayan Sinha: संविधांन का यहां पर कोई खास सवाल तो भाता नहीं है।

I am not surprised at the turn the debate on this motion has taken. I had anticipated it. Therefore, in the beginning I made this appeal, that it is because of very exceptional circumstances that this has to be done. Most of our Members who are from the agricultural areas will agree with me....

भी स॰ मो॰ बनर्जीः जिन को टिकट नहीं मिला है,वह कभी नहीं मायेंगे।

Shri Satya Narayan Sinha: A few days hence, say a week or so, the sowing of the rabi crop will be over. Therefore, most of these Members have gone there in connection with that. May be there may be other work also, I do not know, but the main thing is this (*Interruption*).

Mr. Speaker: The only question that has been asked is whether Government would be able to frame rules and lay them in time on the Table.

Shri Satya Narayan Sinha: When even an innocuous thing like this has been so much pressed, I am only reminded of this that any stick is good enough for them to beat us with.

Shri Hari Vishnu Kamath: We will go on beating you. Don't worry.

Shri Satya Narayan Sinha: So far as laying the Rules on the Table is concerned, I shall certainly lay them on the Table of the House in time and they will have ample opportunity to make any comment on them.

One thing more. My hon. friend, Shri Kamath, asked if we have ever accommodated the Opposition in such things. I can cite examples, precedents. It is not on one occasion....

Shri Hari Vishnu Kamath: Lay a statement on the Table. I do not know of any.

Shri Satya Narayan Sinha: Many occasions like motions in connection with the External Affairs Ministry. Some of the Opposition Members have come to me and requested that the date should be changed in order to suit their convenience, and invariably I have done it.

Shri Hari Vishnu Kamath: Let we have it. What about the rules?

Mr. Speaker: He has said that it will be done.

The Minister of Law (Shri G. S. Pathak): I cannot place the rules on the Table until assent is given by the President. But I will keep the rules ready, such rules as are required by the new provisions of this legislation, As soon as assent is given, I shall lay them on the Table.

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Mr. Speaker: The question is....

Shri H. N. Makerjee rose-

Mr. Speaker: No more discussion.

Shrt H. N. Mukerjee: I cannot understand this. The Minister has said over and over again that we shal' not sit beyond the 2nd of December. Now, is the time-table clear, because the Law Minister has said that without the President's assent, he cannot begin the task of formulating rules?

Shri G. S. Pathak: No, no. The rules will be ready.

Division No. 6

Achal Singh, Shri Alvs, Shri A.S. Alva, Shri Joachim Bebunath Singh, Shri Bel Krishne Singb, Shri Barupal, Shri P. L. Basappa, Shri Basumatari, Shri Bhagvati, Shri Bhakt Darshan, Shri Bist, Shri J.B.S. Boroosh, Shri P.C. Brajeshwar Prasad, Shri Buta Singh, Shri Chands, Chrimati Jyotane Chandrasekhar, Shrimeti Chaturvedi, Shri S. N. Chaudhuri, Shri D.S. Chaudhuri, Shrimati Kamala Chavan, Shri Y. B. Daljit Singh, Shri Das, Shri B. K. Das, Shri N.T. Dass, Shri C. Desai, Shri Morarji Deshmukh, Shrimeti Vimale Dey, Shri S. K. Dighe, Shri Dinesh Singh, Shri Dixit, Shri G.N. Dorai, Shri Kasinatha Dwivedi, Shri M.L. Guiraj Singh Rao, Shri Ganapati Ram, Shri Gandhi, Shri V. B. Ganga Devi, Shrimati Gupta, Shri Shiv Charan Haiarnavia, Shri Hanumanthaiya, Shri Hervani, Shri Ansar Hazarika, Shri J.N.

Hede, Shri Jadhav, Shri M. L. Jedhev, Shri Tulsidas Jamir, Shri S.C. Jamunadevi, Shrimati Jeshi, Shri A.C. Jyotishi, Shri J.P. Khadilkar, Shri Khan, Shri Shahnewaz Khanna, Shri Mehr Chand Kotoki, Shrj Liladhar Krishna, Shri M.R. Krishnamachari, Shri T.T. Kureel, Shri B.N. Lakshmikanthamma, Shrimati Lalit Sen, Shri Mahishi, Dr. Sarojini Maimoona Sultan, Shrimati Malaichami, Shri M. Malhotra, Shri Inder J. Manaen, Shri Mathur, Shri Harish Chandre Mchrotra, Shri Braj Bihari Mchta, Shri Jashvant Melkote, Dr. Minimata, Shrimati Mirze, Shri Baker Ali Mishra, Shri Bibhuti Misra, Shri Bibudhendra Mishra, Shri M.P. Misra, Shri Maheah Dutta Mohanty, Shri Gokulananda Morarka, Shri More, Shri K.L. Mukerjee, Shrimati Sharda Murti, Shri M. S. Muthiah, Shri Naik, Shri Maherwar Naskar, Shri P. S. Pande, Shri K. N. Pandey, Shri R.S.

Shri H. N. Mukerjee: This is preeminently a matter of the rules. So if the time schedule is clear, it is all right.

Shri Hari Vishnu Kamath: Will they be approved by the Rajya Sabha also?

Mr. Speaker: The question is:

"That the debate on the Constitution (Twenty-first Amendment) Bill, 1966, and the Representation of the People (Amendment) Bill, 1966, be adjourned".

The Lok Sabha divided:

AYES

12.38 hrs.

Pandey, Shri Vishwa Nath Panna Lal, Shri Patel, Shri Man Sinh P. Patel, Shri P. R. Patel, Shri Rajeshwar Patil, Shri S.B. Patil, Shri S.K. Pattabhi Raman, Shri C.R. Prabhakar, Shri Naval Pratap Singh, Shri Reghuneth Singh, Shri Rai, Shrimati Sahodra, Bai Rajdeo Singh, Shri Ram Sewak, Shri Ram Subhag Singh, Dr. Ram Swarup, Shri Ramanathan Chettiar, Shri R. Ramdhani Das, Shri Rananjai Singh, Shri Rene, Shri Ranga Rao, Shri Rao, Shri Jaganatha Rao, Dr. K. L. Rao, Shri Muthval Rao, Shri Ramapathi Rao, Shri Thirumala Raut, Shri Bhola Ray, Shrimati Renuka Reddi, Dr. B. Gopala Reddy, Shri R. Surender Roy, Shri Bishwanath Sadhu Ram, Shri Saraf, Shri Sham Lal Sen, Shri P. G. Shah, Shri Manabendra Shem Nath, Shri Shankaraiya, Shri Sharma, Shri K.C. Shastri, Shri Ramanand Sheo Narain, Shri Shinde, Shri

Motion under 3037 Rule 109

Shukla, Shri Vidya Charan Shyamkumari Devi, Shrimati Siddananjappa, Shri Siddhanti, Shri Jagdev Singh Siddiah, Shri Sidheshwar Prasad, Shri Singh, Dr. B. N. Singha, Shri G.K. Sinha, Shrimati Ramdulari Sinhe, Shrimati Tarkeshwari

Alvares, Shri Bagri, Shri Banerice, Shri S.M. Barua, Shri Hem Chakravartty, Shrimati Renu Elias, Shri Mohammad Gupta, Shri Kashi Ram Imbichibava, Shri Kachhavaiya , Shri Hukam Chand Kakkar, Shri Gauri Shankar

Mr. Speaker: The rusult of the division is: Ayes: 153; Noes: 30.

The motion was adopted.

Mr. Speaker: The Leader of the House has not voted! (व्यवधान)

डा० राम मनोहर लोहिया (फरुंखाबाद): ग्रध्यक्ष महोदय, यह जो रियायत ग्राप ने दी है अभी उसी तरह से मझे भी योडी रियायत देदीजिये। श्री मोरारका की जो रपट यहां प्रस्तृत हई हं उसके वारे में खाली यह पूछना चाहता ह कि क्या वह इस सम्बन्ध में है कि हमारे सिपाहियों को हवाई जहाज से जो रसद ग्रीर सामान भेजा जाने वाला था बह उन को नहीं मिला. ग्रीर वह बाजार में बिक रहा है।

ग्राप्यक्ष महोदयः वह तो टेबल पर माई है। क्या मैं अभी से उसका डिस्कणन शारू कर दं।

डा० राम मनोहर लोहिया : रसद मिली नहीं है। इस से इतना खतरनाक मामला होता जा रहा है ग्रीर इसी से रूस, चीन ग्रीर ग्रमरीका हमारे यहां घर करते जन रहे हैं।

KARTIKA 24, 1888 (SAKA) Employees' State

Snatak, Shri Nardeo Subramanyam, Shri T. Sumat Prasad, Shri Surendra Pal Singh, Shri Surya Prasad, Shri Swaran Singh, Shri Thomas, Shri A. M. Tiwary, Shri D. N. Tiwary, Shri R. S. Tripathi, Shri Krishna Deo

NOES

Kamath, Shri Hari Vishnu Kandappan, Shri S. Kar, Shri Prabhat Kripalani, Shri J.B. Lahri Singh, Shri Lakhan Das, Shri Limaye, Shri Madhu Lohis, Dr. Ram Manohar Maurya, Shri Muhammad Ismail, Shri

> मध्यक्ष महोदय : यहां पह रूस मौर चीन भी भागया।

12.39-1/2 hrs.

EMPLOYEES' STATE INSURANCE (AMENDMENT) BILL-contd.

Mr. Speaker: Mr. Narendra Singh Mahida to continue his speech.

Shri Narendra Singh Mahida (Anand): Yesterday I was referring to the new sub-section 51D proposed in clause 23 regarding accidents happening while meeting an emergency. If an employee renders emergency service to rescue or protect persons who are injured or imperilled or avert damage to property, he shall be protected.

In clause 24 there is provision for dependents. Occupational disease will be considered as employment injury. In clause 26, there is provision for referring to medical boards and appeals to medical appeal tribunals and employees' insurance courts. While the scheme provides for medical relief, sickness and benefit during

3038 Insurance (Amdt.) Bill

Uikey, Shri Ulaka, Shri Ramachandra Upadhayaya, Shri Shiva Dun Vaishya, Shri M.B. Varina, Shri Ravindra Veerabasappa, Shri Venkatasubbaiah, Shri P. Verma, Shri Balgovind Verma, Shri K.K. Vidyalankar, Shri A. N.

Mukerjee, Shri H.N.

Pattnayak, Shri Kishen

Shaatri, Shri Prakash Vir

Nath Pai, Shri

Pottekka^et, Shri

Semante, Shri S.C.

Singh, Shri Y. D.

Trivedi, Shri U.M.

Warior, Shri Yajnik, Shri